

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.348/2020

PS : Tilak Nagar

State Vs. Anil Kumar

U/s. 308 IPC

04.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Anil Kumar.

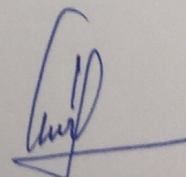
Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Surya Prakash Khatri, Ld Counsel for the applicant/accused.
Complainant/injured in person with Ld. Counsel Sh. Dheeraj Gupta.

Reply to the bail application received. Same is taken on record.

I have heard arguments from all the stake holders including the complainant/injured.

It is argued on behalf of applicant/accused that accused is law abiding citizen and is the husband of complainant. It is further argued that incident took place due to some scuffle on petty issues. Now complainant herself has no objection and wishes to bailed out her husband as she is finding difficulty to maintain the children in this COVID Pandemic. Hence, bail may be granted to the applicant/accused.

Contd.../-



At this stage, Ld. State Counsel requested to heard the complainant. At this stage, I heard the complainant. Complainant has no objection, if the bail application is allowed. In this regard separate statement of complainant is recorded, duly signed by her and identified by her counsel.

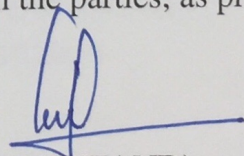
At the strength of reply to bail application filed by IO, Ld. State Counsel though oppose the bail application but it is stated that court may take into account the statement of complainant while disposing of present application.

In view of the facts and circumstances of the case and keeping in view the statement of complainant/injured, who is wife of the accused, applicant/accused is granted bail subject to furnishing personal bond in sum of Rs. 30,000/- with one surety of like amount, subject to satisfaction of concerned MM/Duty MM.

With these observations, bail application is disposed off.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti to both the parties, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

04.07.2020

FIR No.348/2020
PS : Tilak Nagar
State Vs. Anil Kumar
U/s. 308 IPC

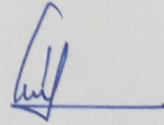
04.07.2020

Statement of Smt. Pooja, complainant/injured, w/o. Sh. Anil Kumar, age 41 years, r/o. H.No. 63, Balmiki Mohalla, Village Shahpur Garhi, Narela, Delhi-110040, also at H.No. 56, 3rd Floor, Vishnu Garden, B-block, Delhi-110018.

ON SA

I am the complainant as well as injured in the present case. Present FIR was registered on my complaint under the above mentioned offences. I have no objection if the bail application of applicant/accused Anil Kumar, who is my husband is allowed.

RO&AC



(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

Pooja
Identified by me
Cherry
DHEERAJ GUPTA
Advocate
D/2344/2011
P.No. -98/14/2191.

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.199/2020

PS : Punjabi Bagh

State Vs. Monu

U/s. 308 IPC

04.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

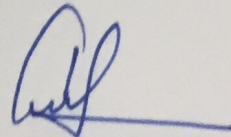
Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant Monu.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Chirag Khurana, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks adjournment to address the arguments on the bail application. Heard. Allowed.

Put up for hearing on bail application on 06.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

04.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.430/16

PS : Tilak Nagar

State Vs. Rajan and another

U/s. 302/34 IPC

04.07.2020

Proceedings of this matter has been conducted through Video Conferencing

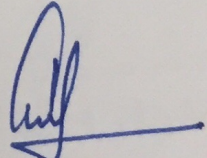
File taken up on an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Chirag.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Rovin Kumar, Ld. Counsel for applicant/accused.

Let previous involvement report from concerned PS and conduct report of the applicant from the concerned jail be called for the next date for consideration.

Put up for report and hearing of the bail application on 10.07.2020.

Copy of this order be sent to the SHO as well as Superintendent Jail for compliance.


(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.430/2016

PS : Tilak Nagar

State Vs. Rajan and another

U/s. 302/34 IPC

04.07.2020

Proceedings of this matter has been conducted through Video
Conferencing

File taken up on an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Rajan

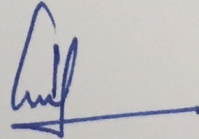
Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Vineet Jain, Ld. Counsel for applicant/accused Rajan.

Conduct Report and previous involvement report received. Same is taken on record.

Conduct report is not positive.

Ld. Counsel for applicant/accused seeks three days time to consult with the applicant/accused Rajan, whether he was intimated about the punishment or not.

Put up for hearing on the bail application on 10.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

04.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 636/2020
PS : Khyala
State Vs. Shoeb Saifi
U/s 440 IPC**

04.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

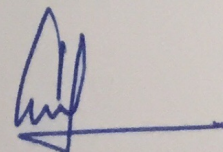
This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Shoeb Saifi.

Present : Sh. Manoj Garg, Ld. Sub. Addl. PP for State.
IO SI Chhote Lal.
Sh. Ravinder Pal Singh, Ld Counsel for the applicant/accused.

Reply to the application filed.

I have heard arguments from Ld. State Counsel through video conferencing and Ld. Counsel for applicant who is present in the court today and perused the reply.

It is argued that applicant is a law abiding citizen of India and a permanent resident of Delhi. It is argued that on 29.06.2020, police officials from PS Khyala came to house



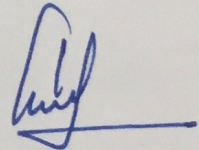
of applicant and lifted the elder brother namely Salman and took him to P.S. but the applicant was not present at his home at that time. Now, applicant is apprehending his arrest by the police and hence, it is prayed that applicant may be granted anticipatory bail.

Ld. State Counsel has opposed the application on the ground that allegations against the applicant are serious in nature and that applicant has not joined the investigation and has fled from his house.

I have considered rival submissions.

Considering the facts and circumstances of the case and the gravity of the offence and the fact that applicant has not joined the investigation of this case, no ground is made out for grant of anticipatory bail to the applicant. Application is accordingly dismissed.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 782/2019
PS : Nangloi
State Vs. Bijender Singh
U/s 186/353/332 IPC**

04.07.2020

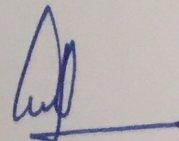
The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Bijender Singh.

Present : Sh. Manoj Garg, Ld. Sub. Addl. PP for State.
IO ASI Parmender Kumar.
Sh. Rajesh Sharma, Ld Counsel for the
applicant/accused.

I have heard arguments from Ld. State Counsel through video conferencing and Ld. Counsel for applicant who is present in the court today and perused the reply.

It is argued that applicant is a law abiding citizen and is working as Head Constable with Delhi Police and has clean antecedents. It is further argued that applicant has been falsely implicated in the present case and the



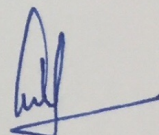
allegations levelled against him are false and frivolous. It is further argued that applicant was called by the IO and has even joined the investigation. Applicant is apprehending his arrest in this case and hence, it is prayed that applicant may be granted anticipatory bail.

Ld. State Counsel has opposed the application on the ground that allegations against the applicant are serious in nature and the nature of injury has been opined as grievous and hence section 333 IPC has been added in the FIR.

I have considered rival submissions.

Considering the facts and circumstances of the case and the gravity of the offence, no ground is made out for grant of anticipatory bail to the applicant. Application is accordingly dismissed.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 14502/20
PS : Nangloi
State Vs. Kapil Sharma
U/s 379 IPC**

04.07.2020

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

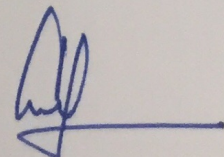
This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Kapil Sharma.

Present : Sh. Manoj Garg, Ld. Sub. Addl. PP for State.
IO HC Amit Kumar.
Sh. Prateek Mehta, Ld Counsel for the
applicant/accused Kapil Sharma.

Reply to the application filed.

I have heard arguments from both the sides through video conferencing and perused the reply.

It is argued that applicant is a law abiding citizen and was doing business of sale and purchase of surgical masks and gloves since last two months with the complainant. Some dispute arose between the applicant and complainant and thereafter complainant threatened the



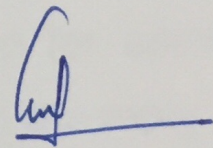
applicant to falsely implicate in a frivolous case and hence, complainant filed a false complaint naming the applicant as a suspect. It is further argued that applicant was called by the IO and has even joined the investigation. Applicant is apprehending his arrest in this case and hence, it is prayed that applicant may be granted anticipatory bail.

Ld. State Counsel has opposed the application on the ground that matter is under investigation and applicant has been named as a suspect by the complainant.

I have considered rival submissions.

Considering the facts and circumstances of the case and the fact that applicant has joined the investigation of the case, IO is directed not to arrest the applicant till 18.07.2020. Applicant shall join the investigation as and when called by the IO.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 243/2018
PS : Kirti Nagar
State Vs. Nakul Abrol
U/s 452/307/394/397/511 IPC**

04.07.2020

This is the application u/s 439 Cr.P.C. seeking extension of interim bail for a period of 45 days moved on behalf of accused/applicant Nakul Abrol.

Present : Sh. Manoj Garg, Ld. Sub. Addl. PP for State.
Sh. Deepak Sharma, Ld Counsel for the
applicant/accused Nakul Abrol.

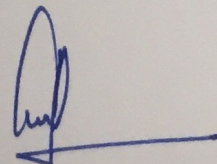
I have heard arguments from Ld. State Counsel through video conferencing and Ld. Counsel for applicant who is present in the court today and perused the reply.

By way of present application, applicant is seeking extension of interim bail for a period of 45 days on the medical grounds as he has to undergo surgery and treatment. The medical documents have been annexed with the application in support of contentions.

Ld. State Counsel has opposed the application due to the gravity of offence.

I have considered rival submissions.

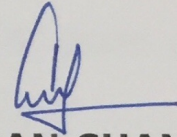
Considering the medical condition of the



applicant and the fact that he has to undergo surgery and take treatment, the application deserves to be allowed. Even otherwise, the applicant is entitled to interim bail pursuant to HPC guidelines of Hon'ble High Court of Delhi. Accordingly, the interim bail of applicant stands extended for a further period of 45 days on the bonds already furnished before the Jail Superintendent. Application stands disposed off. Applicant shall surrender after the expiry of 45 days before the concerned Jail authorities.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 220/20
PS : Rajouri Garden
State Vs. Jamil
U/s 307/34 IPC**

04.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

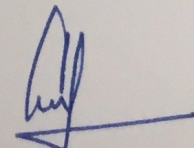
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Jamil.

Present : Sh. Manoj Garg, Ld. Sub. Addl. PP for State.
Sh. Vikas Bhardwaj, Ld Counsel for the
applicant/accused.

I have heard arguments from Ld. State Counsel through video conferencing and Ld. Counsel for applicant who is present in the court today and perused the reply.

This is the first application after filing of the chargesheet.

It is argued that accused is in J.C since 27.03.2020. He is a law abiding citizen and has been falsely implicated in the present case and has clean antecedents. It



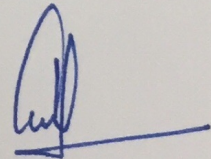
is argued that the applicant was not even present where the incident took place and has no role in the present case. It is argued that since challan has already been filed, applicant is no more required for any custodial interrogation. It is prayed that applicant/accused may be granted bail and he is ready to abide by any conditions imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that the allegations against the applicant are serious in nature. It is further argued that matter is at the initial stage and charge has not yet been framed. It is further argued that in case the applicant is enlarged on bail, he may influence and threaten the witnesses.

I have considered rival submissions.

Considering the facts and circumstances of the case and the gravity of offence, no ground is made out for grant of bail to the applicant at this stage. Application is accordingly dismissed.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.297/2020

PS : Patel Nagar

State Vs. Ajit Singh

U/s. 354 IPC & 10/12/14 POCSO Act.

04.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

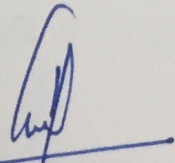
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Ajit Singh.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. G.S. Sharma, Ld. Counsel for applicant/accused.

Reply to the bail application not filed.

Let notice be issued to the SHO with the direction to file reply to the bail application. Notice be also issued to the SHO with the direction to produce the victim/complainant before this court to be heard at the time of hearing of bail application.

Put up for hearing of bail application as well as reply and appearance of victim/complainant on 10.07.2020.


(POORAN CHAND)

ASJ-02/West/Delhi

04.07.2020

Contd.../-

At 12:20 pm

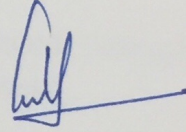
At this stage, Assistant Ahlmad from the Court of Ms. Sugandha Aggarwal, Ld. ASJ (West) filed reply as same was filed by the IO inadvertently on the mail of the said court.\

At this stage, victim alongwith her mother also present who were waiting in the court of Ms. Sugandha Aggarwal since morning.

Let reply be taken on record and be put up on date of hearing of bail application i.e. on 10.07.2020.

Since IO has filed the reply and complainant has also appeared and noted down the next date, no notice is required to be served as directed above.

Put up on 10.07.2020.



(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

Date noted

शुभवदीप मॉरी

04/07/20

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.90/17

PS : Punjabi Bagh

State Vs. Nasimuddin @ Naseem @ Khali

U/s. 186/353/307/34 IPC & 25 & 27 Arms Act

04.07.2020

File taken up on an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Nasimuddin @ Naseem @ Khali.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Ayub Ahmed Qureshi, Ld. Counsel for applicant/accused.

Ld. Counsel submits that he has mentioned the facts of seeking interim bail in view of the criteria of High Powered Committee of Hon'ble High Court in the heading of bail application. Ld. Counsel for applicant/accused further requests to call conduct report from the concerned jail and previous involvement report from concerned PS.

As requested by Ld. Counsel for applicant, let in the meantime, previous involvement report from concerned PS and conduct report of the applicant from the concerned jail be also called for the next date for consideration.

Put up for report and hearing of the bail application on 10.07.2020.

Copy of this order be sent to the SHO as well as Superintendent Jail for compliance.


(POORAN CHAND)

ASJ-02/West/Delhi

04.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.293/2018

PS : Patel Nagar

State Vs. Dhiraj Puri

U/s. 394/398/511/34 IPC

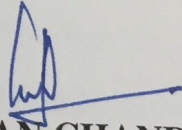
04.07.2020

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. M.S. Bammi, Ld. Counsel for applicant/accused.

Part arguments heard. Ld. Regular Addl. PP for State is on medical leave today.

Put up for further arguments on 14.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.236/2016

PS : Khyala

State Vs. Pankaj Kumar

U/s. 302/341/324/452/120 B/34 IPC

04.07.2020

Proceedings of this matter has been conducted through Video Conferencing

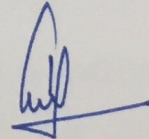
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Pankaj Kumar.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Ajay Kumar Prassanna, Ld. Counsel for applicant/accused.

Present application is filed for seeking extension of interim bail for further period of 45 days on the basis of reasons mentioned in the application that is COVID-19 Pandemic spread across the city, in view of the criteria given in High Powered Committee (HPC) of the Hon'ble High Court.

Hon'ble High Court in WC(C)3080/2020, Court on its own motion Vs. Govt. of NCT of Delhi & Anr. vide its order dated 22.06.2020 extended the interim bail of 2961 Under-Trial Prisoners for further 45 days w.e.f. 22.06.2020.

In view of the directions of Hon'ble High Court in the above writ, no order is required to be passed in the present application, hence same is disposed off.



(POORAN CHAND)

ASJ-02/West/Delhi

04.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.134/2017

PS : Nihal Vihar

State Vs. Manish and another

U/s. 392/394/397/411/34 IPC

04.07.2020

Proceedings of this matter has been conducted through Video
Conferencing

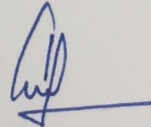
File taken up on an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Sanjeev Kumar, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused apprised the previous involvement report wherein the accused has involved in three more cases besides the present one.

At this stage, Ld. Counsel submits that he wishes to withdraw the present bail application.

In view of the submissions made by Ld. counsel for applicant/accused, present bail application is dismissed as withdrawn.



(POORAN CHAND)

ASJ-02/West/Delhi

04.07.2020

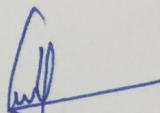
FIR No. 104/10
PS : Tilak Nagar
State Vs. Sandeep @ Sonu
U/s. 302 IPC

04.07.2020

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Mahesh Patel, Ld. Counsel for accused.

Today case is fixed for final arguments. Arguments could not be heard as Ld. Regular Addl. PP for State is on medical leave.

Put up for final arguments on 14.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

FIR No. 125/17
PS : Khyala
State Vs. Cancellation
U/s. 3 SC/ST Act.

04.07.2020

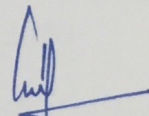
Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
None for complainant.

Today case is fixed for final arguments.

Despite repeated calls since morning none appeared on behalf of
complainant.

Ld. Regular Addl. PP for State is on medical leave.

Put up for final arguments on 14.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

04.07.2020

Cr. Appeal no. 344/19
Nitin Aggarwal Vs. Praveen Sharma

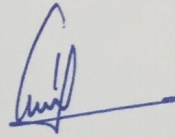
04.07.2020

Present : None for appellant.
None for respondent.

Today case is fixed for final arguments.

Despite repeated calls since morning none appeared on behalf of appellant as well as for respondent.

Put up for final arguments on 14.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

04.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.1375/14
PS : Rajouri Garden
State Vs. Pooja @ Rakhi Kapoor
U/s. 302/301 IPC

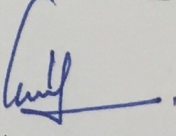
04.07.2020

Proceedings of this matter has been conducted through Video
Conferencing

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. L.S. Saini, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks adjournment on the
ground that he could not consult with the applicant/accused.

Put up for passing the appropriate order on 10.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.556/20

PS : Rajouri Garden

State Vs. Pintu

U/s. 392/397/34 IPC

04.07.2020

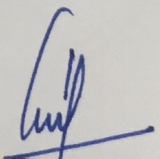
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Pintu.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Ashwani Tripathi, Ld. counsel for applicant/accused.

Reply not filed by IO. Let notice be issued to the SHO with the direction to file reply to the bail application on or before next date.

Put up for reply and hearing of this bail application on 07.07.2020 through Video Conferencing.


(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. Not known

PS : Tilak Nagar

State Vs. Ankush Kumar

U/s. Not known

04.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

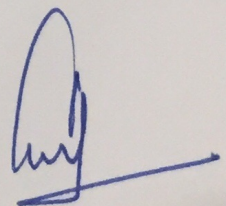
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Jitender Kumar Tomar, Ld. Counsel for applicant/accused.

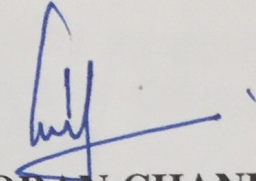
Reply not filed by SHO concerned.

At this stage, Ld. Counsel for applicant submits that IO sent reply to his application on his whatsapp number mentioned in the application stating that applicant was called for making certain inquiry regarding the involvement in FIR no. 425/2020, u/s. 307 IPC, PS Tilak Nagar and IO have further written in the said report that after inquiry no involvement of the present applicant was found in the said FIR and is no more required for any inquiry. Hence, Ld. Counsel prayed to withdraw the present bail application.

Contd.../-



Record speaks that no reply is filed by the IO in the court, however, without going into the further clarifications in view of the submissions made by Ld. Counsel for applicant, his application is dismissed as withdrawn.


(POORAN CHAND)
ASJ-02/West/Delhi
04.07.2020